ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XXVI

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OF

THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA,

ASSEMBLED FOR THE PURPOSE OF MAKING

LAWS AND REGULATIONS

VOLUME XXVI



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1888.

Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vic., cap. 67.

The Council met at Viceregal Lodge, Simla, on Thursday, the 6th October, 1887.

PRESENT:

- His Excellency the Viceroy and Governor General of India, K.P., G.C.B., G.C.M.G., G.M.S.I., G.M.I.E., P.C., presiding.

His Honour the Lieutenant-Governor of the Punjab.

The Hon'ble Sir T. C. Hope, K.C.S.I., C.I.E.

The Hon'ble Lieutenant-General G. T. Chesney, R.E., C.B., C.S.I., C.I.E.

The Hon'ble A. R. Scoble, Q.C.

The Hon'ble J. B. Peile, M.A., C.S.I.

The Hon'ble J. Westland.

The Hon'ble J. W. Quinton, C.S.I.

The Hon'ble Colonel E. G. Wace.

The Hon'ble Nawab Nawazish Ali Khan, C.I.E.

GAME PROTECTION BILL.

The Hon'ble MR. Peile presented the Report of the Select Committee on the Bill for the Protection of Game.

INLAND BONDED WAREHOUSES BILL.

The Hon'ble MR. WESTLAND presented the Report of the Select Committee on the Bill to provide for the establishment of bonded warehouses at places other than customs-ports.

POLICE BILL, 1887.

The Hon'ble MR. PEILE moved for leave to introduce a Bill to amend the Law relating to the Regulation of Police. He said:

"The reason for this Bill is the difficulty found in dealing with the police of a Railway system under the General Police Act V of 1861, and the Local Police Acts of the Madras and Bombay Presidencies, which restrict the employment of police officers to the presidency, province or place of the police establishment of which they are members. The object of the Bill is to enable the

Mr. Peile.

[6TH OCTOBER, 1887.]

Governor General in Council to create a general police district embracing parts of two or more provinces, over which a Railway system extends. That object is carried out in section 2 of the Bill. The 3rd section is to enable the Government in case of emergency to bring the police force of one presidency to bear upon the scene of a disturbance in another presidency. The Bill therefore provides in section 3, that a member of the police force of any presidency or general police district, may be employed in any other presidency or police district, and while so employed shall be deemed to be a member of the police establishment of that other presidency or district."

The Motion was put and agreed to.

The Hon'ble MR. PEILE also introduced the Bill.

The Hon'ble MR. PEILE also moved that the Bill and Statement of Objects and Reasons be published in the Gazette of India in English, and in the local official Gazettes in English and in such other languages as the Local Governments think fit.

The Motion was put and agreed to.

The Council adjourned to Thursday, the 20th October, 1887.

The 7th October, 1887.

J. M. MACPHERSON. Offg. Secretary to the Govt. of India, Legislative Department.